

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3417  
ANSWERED ON:20.08.2004  
REVISION IN LICENSING AND REGISTRATION CHARGES FOR AIRPORTS  
Badi Shri Rajendra Kumar

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government is proposing major revision in licensing and registration charges for airports and aircrafts;
- (b) if so, the details thereof alongwith the reasons therefor; and
- (c) the likely impact on air fares?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

(a) & (b): A notification has been published as GSR 228 in the Gazette of India of 10.7.2004 inviting objections or suggestions to the proposal for revision of fees for various kinds of licences/certificates including grant or renewal of licenses for an aerodrome and registration of aircraft. This has been done as the fee structure in some cases had not been revised for over a decade and in certain cases these were quite low.

(c): Airfares are determined through interplay of various factors like demand/supply, seasonality, product features such as frequency, timing, nature of operations etc. Revision of these charges is, therefore, unlikely to have any major impact on airfares.